

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 86 OF 2015 &  
I.A. No. 425 OF 2015**

**Dated: 9<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Western Region Transmission (Maharashtra) Pvt. Ltd. ....Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant (s) : Mr. Amit Kapur  
Mr. Vishnu Sudarsan Somani  
Ms. Sugandha Somani  
Mr.Devashish Marwah

Counsel for the Respondent (s) : Ms. Vasudha Sen,  
Mr. Ranjan Roy Gawai for R-2  
  
Mr. Rishabh Donnel Singh for R.3  
  
Mr. M.G. Ramachandran  
Mr. Anand K. Ganesan for R-4

**ORDER**

We have heard learned counsel appearing for the parties at some length. We are distressed to note that the Central Commission's counsel is not present today. In fact, Commission's counsel is necessary to assist us in this matter. We, therefore, direct the parties to inform learned counsel appearing for the Central Commission to remain present on the next date of hearing, failing which we pass appropriate orders in accordance with law after hearing the learned counsel for the parties.

List the matter on 18/02/2016

**(I.J. Kapoor )  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**